



ITEM NO.35

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)
No(s). 1386/2025

[Arising out of impugned final judgment and order
dated 14-10-2022 in CRA No. 457/2017 passed by
the High Court of Judicature at Allahabad]

VIJAY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH Respondent(s)

IA No. 12771/2025 - EXEMPTION FROM FILING O.T.

Date : 01-04-2025 This matter was called on for
hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) : Mr. Md. Farman, AOR
Mr. Aditya Tanwar, Advo.

For Respondent(s) :
Mr. Ankit Goel, AOR
Mr. Shantanu Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Considering the facts and circumstances of the case, the period of incarceration already undergone by the appellant, which is about 11 years, we are inclined to suspend the sentence of the appellant and grant bail to the appellant during the pendency of the appeal.

Accordingly, we direct that the appellant be released on bail, on such terms and conditions as may be imposed by the Trial Court, in connection with FIR No. 270/2015 dated 08.08.2015 registered with

**Police Station Bela, District
Auriya, Uttar Pradesh.**

**(SONIA BHASIN)
ASSISTANT REGISTRAR-cum-PS**

**(RANJANA SHAILEY)
ASSISTANT REGISTRAR**